

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Raju Yadav
FIR No. 612/2018
PS Paschim Vihar East
U/s. 396/302/411/120B/34 IPC**


28.09.2020

**File taken up today on receipt of application for grant
of regular bail moved on behalf of applicant/accused Raju Yadav
under Section 439 Cr.PC.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Giri Raj Singh, Ld. Counsel for applicant/accused.

Part arguments heard.

On request of Ld. Counsel for applicant/accused, bail
application is adjourned for 09.10.2020.


**(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 2166 & 2167
State Vs 1. Rani Sharma & 2. Hemant Sharma
FIR No. 705/2020
PS Rajouri Garden
U/s. 406/498A/34 IPC**

28.09.2020

This common order shall deal with the applications for grant of anticipatory bail moved on behalf of applicants/accused persons namely Rani Sharma and Hemant Sharma under Section 438 Cr.PC.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Karam Vir Singh, Ld. Counsel for applicants /accused persons has appeared through video conferencing through Cisco Webex platform, at personal room of the court.

Sh. Rambir Chauhan, Ld. Counsel for complainant has appeared through video conferencing through Cisco Webex platform, at personal room of the court.

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Bail Application No. 2166 & 2167
State Vs 1. Rani Sharma & 2. Hemant Sharma
FIR No. 705/2020
PS Rajouri Garden
U/s. 406/498A/34 IPC

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The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused and Ld. Counsel for complainant are visible and audible to all the persons present in the court room.

Arguments heard on both the bail applications from both sides.

In the FIR dated 10.08.2020, there is no allegation relating to physical assault by applicants/ accused persons, although there are allegations relating to mental harassment and verbal abuse.

Ld. Counsel for applicant/ accused Rani Sharma submitted that the present FIR is a retaliation by complainant to the prior complaint filed by applicant Rani Sharma against complainant in the court of Ld. MM (Mahila Court), which passed the order dated 05.08.2020 directing respondent Shalini (complainant herein) not to commit nuisance or verbal and emotional violence on petitioner Rani Sharma (applicant/accused herein).

Copy of order dated 05.08.2020 of Ld. MM (Mahila Court)-04, West is perused.

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Bail Application No. 2166 & 2167
State Vs 1. Rani Sharma & 2. Hemant Sharma
FIR No. 705/2020
PS Rajouri Garden
U/s. 406/498A/34 IPC

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The applicant/accused Hemant Sharma and Rani Sharma are stated to have joined the investigation. The alleged offence arises out of domestic relationship between the parties. There seems to be no pressing requirement to take applicants/accused persons in custody.

In the present facts and circumstances of the case, I deem it fit to enlarge bail to the applicants / accused. Accordingly, the applications moved on behalf of the applicants / accused persons namely **Rani Sharma and Hemant Sharma** for grant of anticipatory bail under Section 438 Cr.PC are allowed and in the event of arrest, accused persons namely **Rani Sharma and Hemant Sharma** be released on bail on furnishing bail bonds for a sum of Rs. 25,000/- each with one surety in the like amount each to the satisfaction of IO/Ld. MM/ Ld. Duty MM/Ld. Link MM.

Copy of order be given dasti to Ld. Counsels for parties, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

SC No. 58012/2016
State Vs Titu Sharma & Ors.
FIR No. 244/2011
PS Tilak Nagar
U/s. 302/ 323/427/34 IPC

28.09.2020

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Accused Titu Sharma, Gurmeet @ Monty and Ravi Dutt
are present on court bail with Ld. Counsel Sh. Sumit
Sandeep Tyagi.
Accused Dheeraj present on bail.

Part final arguments heard from Ld. Counsel for accused
Titu Sharma, Gurmeet @ Monty and Ravi Dutt.

Written final arguments filed on behalf of accused Titu
Sharma, Gurmeet @ Monty and Ravi Dutt.

Put up for remaining final arguments on **03.10.2020**. In
the meantime, Ld. Counsel for accused Dheeraj is at liberty to file
written synopsis.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 295
State Vs Naveen Kumar
FIR No. 494/2018
PS Tilak Nagar
U/s. 406/498A/34 IPC**

28.09.2020

This is an application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Naveen Kumar.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. S C Joshi, Ld. Counsel for applicant/accused with applicant/accused Naveen Kumar in person on interim bail.
Complainant Ms. Sitina @ Simran with Ld. Counsel Ms. Soni Kashyap.
IO ASI Shambhu Dayal in person.

Complainant states that she does not want to continue with the mediation settlement record dated 28.02.2020 as family of accused has misbehaved with her after the settlement.

 Contd..2..

Bail Application No. 295
State Vs Naveen Kumar
FIR No. 494/2018
PS Tilak Nagar
U/s. 406/498A/34 IPC

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The copy of settlement is perused.

The parties married on 22.07.2015. They have a child aged about 4 years.

Complainant states that she wants to live with applicant/accused Naveen Kumar for the sake of their child, however, applicant/accused does not want to live with her.

Considering that the alleged offence arises out of domestic / marital relationship between the parties, I deem it fit to enlarge bail to the applicant/accused. Accordingly, the application moved on behalf of the applicant/accused **Naveen Kumar** for grant of anticipatory bail under Section 438 Cr.PC is allowed and in the event of arrest, accused be released on bail on furnishing bail bonds for a sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of IO/Ld. MM/ Ld. Duty MM/Ld. Link MM.

Copy of order be given dasti.

(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

UID No. 107/2020

CA No. _____

Manpreet Kaur vs. Mannohan Singh & Ors.

PS Hari Nagar

U/s. 29 Protection of Women from Domestic Violence Act

28.09.2020

Present: Sh. P K Choudhary, Ld. Counsel for appellant.

Heard.

Issue notice of the appeal to the respondents through SMS/e-mail/ Speed Post/Whatsapp on filing of PF, returnable for 20.11.2020.

Upon service of notice, respondents are directed to file reply to the appeal through e-mail with advance copy of the appellant before the NDOH.



(VISHAL SINGH)

ASJ-03, WEST/DELHI

28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Rajinder Gulati
FIR No. 521/2019
PS Moti Nagar
U/s. 374 IPC & Section 79 J.J. Act &
Section 3/4 Child Labour Act

28.09.2020

This is an application filed U/s. 438 CrPC on behalf of applicants/accused Rajinder Gulati for grant of anticipatory bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Sanjay Rathi, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at the personal Webex room of the Court.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

IO WSI Rajni is present and files reply to the application for grant of anticipatory bail. Reply perused.

Arguments heard on bail application from both sides.

The case pertains to rescue of five minor girls by Rescue Foundation and DCPCR on 25/11/2019 who were subjected to working as a domestic help. They were taken to Delhi from different States to work as domestic help.



Contd..2..

State Vs. Rajinder Gulati --2--
FIR No. 521/2019
PS Moti Nagar

The bone ossification test of minor rescued girl reveals her age as 17-19 years as on 13/12/2019. In her statement recorded U/s. 164 CrPC, the victim girl has alleged no maltreatment at the home of applicant/accused Rajinder Gulati during her stay as a domestic help at his home for 12 months. There is no allegation against applicant/accused that he withheld her salary. There is allegation against agent Sushil, who got her placement as domestic help, that he withheld her wages/salary.

Considering the age of victim girl between 17-19 years and lack of allegations against applicant/accused in the statement of victim girl recorded U/s. 164 CrPC, the application for grant of anticipatory bail is allowed subject to continue joining of investigation by applicant/accused as and when required by the IO.

In the event of arrest, applicant/accused Rajinder Gulati shall be admitted to bail subject to furnishing personal bond of Rs.20,000/- with one surety of like amount to the satisfaction of IO/SHO, PS Moti Nagar.

The application for grant of anticipatory bail is disposed of accordingly.

Copy of this order be given dasti to IO.

Copy of this order be also sent dasti to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 2238
State Vs Mithlesh @ Mikal
FIR No. 806/2020
PS Khyala
U/s. 25/54/59 Arms Act**

28.09.2020

**This is an application moved for grant of regular bail
under Section 439 Cr.PC on behalf of applicant / accused
Mithlesh @ Mikal.**

**Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Raj Kumar Yadav, Ld. Counsel for applicant/accused
has appeared through video conferencing through Cisco Webex
platform, at personal room of the court.**

**Ld. Counsel for applicant/accused has requested for
adjournment of the present bail application.**

**On request of Ld. Counsel for applicant/accused, bail
application is adjourned for 29.09.2020.**



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1988/2020
State Vs Suraj
FIR No. 640/2020
PS Punjabi Bagh
U/s. 356/379/427/385/506/120B/34 IPC**

28.09.2020

**This is an application moved for grant of anticipatory
bail under Section 438 Cr.PC on behalf of applicant / accused
Suraj.**

**Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Saksham Gupta, Ld. Counsel for applicant/accused.**

Reply received from SI Sudhir Rathi.

As per reply, the complainant refused to participate in judicial TIP with the submission that due to lapse of time since the commission of offence, she would be unable to identify the offender in TIP. For this reason, the TIP of applicant/accused Suraj was not conducted.

IO has replied that custodial interrogation of accused Suraj is not required.

 **Contd..2..**

**Bail Application No. 1988/2020
State Vs Suraj
FIR No. 640/2020
PS Punjabi Bagh
U/s. 356/379/427/385/506/120B/34 IPC**

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Considering the facts and circumstances of the case, I deem it fit to enlarge bail to the applicant/accused. Accordingly, the application moved on behalf of the applicant/accused **Suraj** for grant of anticipatory bail under Section 438 Cr.PC is allowed and in the event of arrest, accused be released on bail on furnishing bail bonds for a sum of Rs. 20,000/- with one surety in the like amount to the satisfaction of IO/Ld. MM/ Ld. Duty MM/Ld. Link MM.

Copy of order be given dasti.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

Bail Application No. 2199

State Vs Jonathan @ Vicky

FIR No. 122/2020

PS Patel Nagar

U/s. 392/397/411/34 IPC

28.09.2020

**This is an application moved for grant of interim bail
under Section 439 Cr.PC on behalf of applicant / accused
Jonathan @ Vicky.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. P K Ghosh, Ld. Counsel for applicant/accused.

Applicant/accused has sought grant of interim bail on the ground that co-accused AD @ Raju has been granted interim bail vide order dated 28.07.2020 and has been extended till 31.10.2020.

The order dated 28.07.2020 reflects that the co-accused was granted interim bail on several medical conditions related to wife and father of the co-accused.

There is no such averment in the present application. The

Contd..2..



**Bail Application No. 2199
State Vs Jonathan @ Vicky
FIR No. 122/2020
PS Patel Nagar
U/s. 392/397/411/34 IPC**

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present application cannot be equated with the case of co-accused. Moreover, applicant/accused Jonathan @ Vicky has criminal antecedents of involvement in 4 previous cases of snatching and robbery.

The guidelines of Hon'ble High Powered Committee, Delhi High Court, does not apply to present application.

Considering the criminal antecedents of applicant/accused, I do not deem it fit to grant interim bail to him. Accordingly, the interim bail application of applicant/accused **Jonathan @ Vicky** is dismissed.

Copy of the order be given dasti.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1597
State Vs Shahbuiddin @ Totan @ Sonu
FIR No. 609/2020
PS Khyala
U/s. 307/34 IPC & Sec 27/54/59 Arms Act**

28.09.2020

**This is third application moved for grant of regular
bail under Section 439 Cr.PC on behalf of applicant / accused
Shahbuiddin @ Totan @ Sonu.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. V K Sharma, Ld. Counsel for applicant/accused.
IO SI Rakesh Kumar in person.

Arguments heard on third bail application.

The case against applicant/accused is that in the intervening night of 09/10.06.2020 at around 12.00 midnight, on a small issue, co-accused Rinku @ Sagar, who is bad character of the area of PS Khyala shot at the complainant at the instigation of applicant/accused Shahbuiddin @ Totan @ Sonu. During the firing,

Contd..2..



Bail Application No. 1597
State Vs Shahbuiddin @ Totan @ Sonu
FIR No. 609/2020
PS Khyala
U/s. 307/34 IPC & Sec 27/54/59 Arms Act

-2-

complainant Karan Kumar was injured through gunshot wound on his right leg, his mother Gursharanjeet sustained gunshot injury on her hip, whereas complainant's wife sustained gunshot injuries on both of her legs. During the firing, co-accused Rinku @ Sagar injured applicant/accused Shahbuiddin @ Totan @ Sonu through gunshot injury in his abdomen.

The incident reveals indiscriminate firing on the complainants at the instigation of applicant/accused Shahbuiddin @ Totan @ Sonu, which reveals dangerous character of the applicant/accused. Applicant/accused Shahbuiddin lives in the vicinity of complainant and is a potential safety hazard to them.

Considering the facts and circumstances of the case, I do not deem it fit to enlarge bail to the applicant/accused Shahbuiddin @ Totan @ Sonu. Accordingly, the present bail application is dismissed.

Copy of the order of given Dasti.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Rohit
FIR No. 81/2015
PS Mundka
U/s. 302/307/506/120B/34 IPC**

28.09.2020

**File taken up today on receipt of application for grant
of interim bail moved on behalf of applicant/accused Rohit.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Piyush Pahuja, Ld. Counsel for applicant/accused.

As per report received from concerned Jail Superintendent, Central Jail-03, Tihar Jail, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules.

This applicant/accused Rohit has criminal antecedents of involvement in case FIR No. 116/2015, PS Ranhola u/s 392/397/34 IPC & Sec. 25/27 Arms Act.

Ld. Counsel for applicant/accused has submitted that applicant/accused Rohit was acquitted in the said case on the ground of benefit of doubt.

Contd..2..



State Vs Rohit

FIR No. 81/2015

PS Mundka

U/s. 302/307/506/120B/34 IPC **-2-**

Copy of judgment dated 28.07.2018 in case FIR No. 116/2015 (supra) is perused.

Ld. Counsel for applicant/accused has submitted that the accused persons having adverse / unsatisfactory conduct report in jail have been granted interim bail by Hon'ble High Court.

The copies of orders furnished by Ld. Counsel for applicant/accused have perused. The said cases did not pertain to the cases of accused having previous criminal involvement.

This court remains bound by the guidelines of Hon'ble High Powered Committee, Delhi High Court.

Considering the previous criminal antecedents of applicant/accused and his unsatisfactory conduct in jail, this court does not deem it fit to enlarge bail to the applicant/accused in view of guidelines laid down by Hon'ble High Powered Committee, Delhi High Court. Accordingly, the interim bail application of applicant/accused Rohit is dismissed.

Copy of the order be given dasti.



(VISHAL SINGH)
ASJ-03, WEST/DELHI

28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

Bail Application No. 2234

State Vs Bharat Bhola

e-FIR No. 19798/2020

PS Moti Nagar

U/s. 379/411 IPC

28.09.2020

This is second application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Bharat Bhola.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Himanshu Nagpal, Ld. Counsel for applicant/
accused.

Reply to the present bail application alongwith report regarding previous involvement received.

Arguments heard on the bail application.

The case is that on 24.08.2020 at around 11.30 PM, the police officials of PS Moti Nagar, at police check post apprehended the applicant/accused on suspicion. The scooty driven by him bore number plate of DL-10ST-8459. The checking staff discovered through ZIP NET that e-FIR No. 019798/2020 u/s 379 IPC PS Moti

Contd..2..



Bail Application No. 2234

-2-

State Vs Bharat Bhola

e-FIR No. 19798/2020

PS Moti Nagar


U/s. 379/411 IPC

Nagar, of theft was registered regarding theft of said scooty. One button operated knife was also recovered from possession of applicant/accused in his personal search at the spot. In the diggy/ boot of the scooty, accused was found carrying a stolen mobile phone, which was case property of e-FIR No. 377/2020 u/s 379 IPC, PS Vikas Puri.

The applicant/accused has criminal antecedents of involvement of three prior cases of snatching and keeping prohibited arms in the year 2018.

The earlier bail application of present applicant/accused was dismissed vide detailed order dated 18.09.2020. There is no change of facts and circumstances of the circumstance since the dismissal of earlier bail application. Hence, no ground is made out for grant of bail to the applicant/accused. Accordingly, bail application is dismissed.

Copy of the order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1849
State Vs Vishnu Verma
FIR No. 113/2020
PS Khyala
U/s. 376(2)(n)/506 IPC**

28.09.2020

This is an application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Vishnu Verma.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Narender Singh, Ld. Counsel for applicant/accused.
Complainant Ms. 'S' in person.

Arguments heard on the bail application.

As per FIR dated 04.02.2020, complainant had loving relation with the applicant/accused Vishnu Verma for 4 years. Their families were agreed for their marriage. As per allegation, applicant/accused Vishnu Verma raped complainant at the home of his friend on 25.12.2016. Thereafter, accused Vishnu Verma again promised to marry her, upon which their relations normalized. Applicant/accused has established physical relations with the complainant on multiple occasions on the promise of marriage. They last established physical relation on

Contd..2..



Bail Application No. 1849

State Vs Vishnu Verma

FIR No. 113/2020

PS Khyala

U/s. 376(2)(n)/506 IPC

-2-

15.09.2019. Finally, applicant / accused refused to marry complainant and married someone else on 03.02.2020. Complainant married someone else on 08.07.2020.


Complainant reported the matter to the police for the first time on 04.02.2020.

Apparently, there is inordinate delay in reporting the matter of sexual assault dated 25.12.2016 to police. Thereafter, the alleged sexual relations between the parties were based upon alleged promise of marriage by the applicant/accused. It seems that the complainant reported the matter to the police on 04.02.2020, when applicant/accused married someone else on 03.02.2020.

The charge-sheet has already been filed and is awaiting committal to Ld. Sessions Court.

Considering the facts and circumstances of the case, I deem it fit to enlarge bail to the applicant /accused **Vishnu Verma** on furnishing personal bond in the sum of Rs.25,000/- with one surety in the like amount to the satisfaction of Ld. MM/ Ld. Link MM/ Ld. Duty MM.

Copy of the order be given dasti.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

Bail Application No. 2047

State Vs Naman Kalra

FIR No. 106/2020

PS Paschim Vihar West

U/s. 406/498A/34 IPC

28.09.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Maninder Jeet Singh, Ld. Counsel for applicant/
accused has appeared through video conferencing
through Cisco Webex platform, at personal room of the
court.

Sh. Rakesh Walia, Ld. Counsel for complainant.

IO ASI Anil Kumar present in person.

The video call conference has been conducted on speaker
mode so that Ld. Counsel for applicant/accused is visible and audible
to all the persons present in the court room.

IO reports that the complainant refused to accept the
dowry articles from applicant/accused in PS, Paschim Vihar West on
the ground that the dowry articles sought to be returned to her have
been damaged by the accused persons.

Contd..2..



Bail Application No. 2047
State Vs Naman Kalra
FIR No. 106/2020
PS Paschim Vihar West
U/s. 406/498A/34 IPC

-2-

Ld. Counsel for applicant/accused to file photographs and video of dowry articles sought to be returned to complainant, to show their condition.

Complainant shall also appear in person on the NDOH.

Put up for arguments on bail application on 07.10.2020.

Interim protection continues till NDOH.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

State Vs Mritunjay Jha

FIR No. 559/2016

PS Rauhola

U/s. 498A/302/304B/34 IPC

28.09.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Mukesh Singh, Ld. Counsel for applicant/accused.

This is an application moved on behalf of accused /applicant Mritunjay Jha for extension of interim bail in view of COVID19 pandemic.

This applicant/accused has remained in JC around 04 years.

Further, in view of recommendations of the Hon'ble High Power Committee (HPC) constituted by Hon'ble High Court of Delhi dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020, and on the basis of orders in WP(C) No. 2945/2020, titled as "**Shobha Gupta & Ors. Vs. Union of India & Ors.**", Hon'ble High Court vide order dated 22.06.2020 in WP(C) No.

Contd..2..



State Vs Mritunjay Jha
FIR No. 559/2016
PS Ranhola
U/s. 498A/302/304B/34 IPC

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3080/2020, has already ordered for extension of interim bails for a period of 45 days, granted to UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), and old age of applicant/accused the present application is allowed. The interim bail of applicant/accused is extended till 31.10.2020.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail. i.e., 31.10.2020.

The application is disposed of accordingly.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

Copy of this order be given dasti to Ld. Counsel for applicant/ accused, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1808
State Vs Jagjeet Singh
FIR No. 570/2020
PS Tilak Nagar
U/s. 354/354(D)/506/509/341/376/195/34 IPC**


28.09.2020

**This is an application moved for grant of anticipatory
bail under Section 438 Cr.PC on behalf of applicant / accused
Jagjeet Singh.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Mahesh Patel, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused submits that he wishes to withdraw the present anticipatory bail application as the applicant/accused has been arrested in the present matter and the application became infructuous. Statement of Ld. Counsel for applicant/accused to that effect recorded separately on the application itself.

In view of the statement, present anticipatory bail application is dismissed as withdrawn.


**(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

Bail Application No. 2212

State Vs Beeru

FIR No. Not known

PS Ranjeet Nagar

U/s. Not known

28.09.2020

This is an application moved for grant of anticipatory bail under Section 438 Cr.PC on behalf of applicant / accused Beeru.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Deepak Kapoor, Ld. Counsel for applicant/accused.

Report received from IO ASI Parmod Kumar.

As per reply, no FIR has been registered in PS Ranjeet Nagar or complaint has been received in present matter against applicant Beeru.

In view of reply, the present application is disposed as it requires no action.

Copy of this order and copy of reply of IO be given dasti to Ld. Counsel for applicant/accused.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI**

28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Raman Kumar
FIR No. 18/2020
PS Patel Nagar
U/s. 392/397/411/34 IPC

28.09.2020

This is second application moved U/s. 439 CrPC on behalf of applicant / accused Raman Kumar for grant of bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Abdul Aziz, Ld. Counsel for applicant/accused.
Mother of applicant/accused is present.

Reply to the bail application already filed by IO.
Perused.

Arguments heard on bail application from both sides.

This accused was arrested on 19/01/2020 for committing armed robbery of Rs.10,000/- at a ready-made garment shop on 15/01/2020. The applicant/accused was arrested in pursuance of identification by the complainant. Four earlier bail applications of applicant/accused have already been dismissed. This court dismissed earlier bail application of the applicant/accused on 28/08/2020.

Applicant/accused is a previous convict in case FIR No. 194/2010, U/s. 323/356/379/34 IPC, PS Patel Nagar. Another case FIR No. 203/2018, U/s. 394/397/34 IPC, PS Patel Nagar is pending trial against the applicant/accused.

Contd..2..



State Vs. Raman Kumar --2--
FIR No. 18/2020
PS Patel Nagar


I find no merit in the present bail application. The bail application is, therefore, dismissed.

At this stage, Ld. Counsel for applicant/accused seeks grant of interim bail to the applicant/accused to facilitate opening of his joint bank account with his mother in Punjab National Bank, West Patel Nagar Branch, New Delhi. Applicant/accused needs to open a fresh bank account since he has no bank account till date in which he could receive the MACT claim amount awarded to him in an accident case, in which he is a victim.

Considering the grievous offence committed by applicant/accused, the nature of evidence available against him and his previous involvements, I do not deem it safe to enlarge the applicant/accused on interim bail.

Issue notice to Branch Manager, Punjab National Bank, West Patel Nagar Branch, New Delhi, to report about the application of applicant/accused Raman Kumar for opening of joint bank account with his mother.

Put up for report and further proceedings on 06/10/2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

Bail Application No. 2244

State Vs Desraj

FIR No. 807/2020

PS Rajouri Garden

U/s. 376 IPC

28.09.2020

**This is an application moved for grant of regular bail
under Section 439 Cr.PC on behalf of applicant / accused Desraj.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.


Sh. Ashish Upadhyay, Ld. Counsel for applicant
/accused.

Complainant Ms 'H' in person (not identified yet).

IO not present.

Issue notice to IO /SHO, PS Rajouri Garden to file reply
to the present bail application and furnish copy of FIR to Ld. Counsel
for applicant/accused through Whatsapp at Mobile No. 9811215280.

On request of Ld. Counsel for applicant/accused, bail
application is adjourned for 01.10.2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Deepak & Ors.
E-FIR No. 705/2020
PS Paschim Vihar West
U/s. 376D/397/506/34 IPC & Section 25 Arms Act

28.09.2020

This is second application moved U/s. 439 CrPC on behalf of applicant / accused Deepak for grant of bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Ashok Sharma, Ld. Counsel for applicant/accused.

This case pertains to gang rape and armed robbery. The presence of complainant / prosecutrix is deemed necessary for the purpose of present application.

Issue notice to IO/SHO PS Paschim Vihar West to file reply and to appear with complainant on next date.

Put up for arguments on 03/10/2020 through physical hearing.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Abid
FIR No. 584/2020
PS Paschim Vihar West
U/s. 392/397/34 IPC

28.09.2020

**This is second application moved U/s. 439 CrPC on
behalf of applicant / accused Abid for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Rakesh Tanwar, Ld. Counsel for applicant/accused,
Reply to the bail application already received from
IO/SHO PS Paschim Vihar West. Perused.

Arguments heard on bail application from both sides.

Co-accused Sonu has already been granted bail vide order dated 18/09/2020 subject to certain conditions. The case against applicant/accused Abid is on similar footing as co-accused Sonu.

On the principle of parity, the bail application is allowed, subject to condition that applicant/accused Abid will appear and mark his attendance in PS Paschim Vihar West once every 14 days for next six months. If the accused fails to mark his attendance in the police station once every 14 days for next six months, his bail will be reconsidered and may be cancelled, on the report of concerned SHO. The applicant/accused is directed not to attempt to contact or threaten the complainant in any manner.

Contd..2..



State Vs. Abid

--2--

FIR No. 584/2020

PS Paschim Vihar West

Applicant/accused Abid is admitted to bail subject to furnishing bail bond of Rs.25,000/- with one surety of like amount to the satisfaction of Ld. MM/Ld. Duty MM.

The bail application is disposed of accordingly.

Copy of this order be given dasti to IO and to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Fardeen
FIR No. 700/2020
PS Pasachim Vihar West
U/s. 323/341/34 IPC

28.09.2020

**This is an application filed U/s. 438 CrPC on behalf of
applicant/accused Fardeen for grant of anticipatory bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Z.A. Saifi, Ld. Counsel for applicant/accused.

IO ASI Ramji Lal in person.

Reply to the anticipatory bail application already received from IO. Perused.

IO reports that the FIR has been registered in this case U/s. 323/341/34 IPC, which are bailable offences. However, the opinion on MLC of the injured is still pending and, if an opinion of grievous hurt is obtained on MLC, the investigation may be conducted for the offence U/s. 325/341/34 IPC, which is also bailable offence.

In these circumstances, the present application for anticipatory bail is not maintainable. However, the applicant/accused is directed to join the investigation as and when required by the IO.

Contd..2..



State Vs. Fardeen

--2--

FIR No. 700/2020

PS Pasachim Vihar West

IO/SHO PS Paschim Vihar West shall give two working days advance notice to the applicant/accused Fardeen, if he is required to be arrested for a non-bailable offence in present case. Otherwise, IO/SHO PS Paschim Vihar West shall deal with the case as per law, regarding grant of bail to the applicant/accused.

The application for grant of anticipatory bail is disposed of accordingly.

Copy of this order be given dasti to the IO and to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. 1. Satish, 2. Meet Singh @ Meeta &
3. Shailender Singh @ Bunty
E-FIR No. 302/2020
PS Moti Nagar
U/s. 379/406/411/34 IPC

28.09.2020

This common order shall deal with applications filed U/s. 438 CrPC on behalf of applicants/accused Satish, Meet Singh @ Meeta and Shailender Singh @ Bunty for grant of anticipatory bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Naveen Singla, Ld. Counsel for applicant/accused.
IO SI Naresh Kumar in person and files reply to the application for grant of anticipatory bail. Reply perused.

The accused persons are wanted in this case as suspects. IO seeks custodial interrogation of the applicants/accused persons as applicants/accused persons did not cooperate in investigation.

IO is yet to discover evidence against applicants/accused persons. The applicants/accused persons are directed to join the investigation immediately as and when required by the IO.

In the meantime, IO/SHO Moti Nagar shall not take any coercive action against the applicants/accused persons.

Contd..2..



E-FIR No. 302/2020

--2--

PS Moti Nagar

U/s. 379/406/411/34 IPC

Put up for arguments on 06/10/2020.

Copy of this order be given dasti to the IO and to Ld.

Counsel for applicants/accused persons, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Manoj Chaudhary
FIR No. 685/2017
PS Punjabi Bagh / EOW/West)
U/s. 406/420/120B/34 IPC

28.09.2020

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Manoj Chaudhary for grant of bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Yashvardhan Singh Rathore, proxy counsel for counsel Sh. Jagat Rana for applicant/accused.

IO Inspector Gurmail Singh, EOW, in person.

Proxy counsel for applicant/accused submits that the main counsel is not available today and seeks adjournment for tomorrow.

IO states that he has to appear before Hon'ble High Court in some other matter tomorrow.

Put up for arguments on 30/09/2020 through physical hearing.


(VISHAL SINGH)
ASJ-03, WEST/DELHI

28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Rakesh @ Tarun
FIR No. 774/2020
PS Rajouri Garden
U/s. 307/34 IPC & Section 25/27/54/59 Arms Act

28.09.2020

This is second application moved U/s. 439 CrPC on behalf of applicant / accused Rakesh @ Tarun for grant of bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Anil Kumar Mishra, Ld. Counsel for applicant/accused.
Reply to the bail application already received from IO/SHO
PS Rajouri Garden. Reply perused.

Arguments heard on bail application from both sides.

At this stage, Ld. Counsel for applicant/accused has withdrawn the present interim bail application.

In view of statement of Ld. Counsel for applicant/accused on the application itself, the present application for grant of bail is hereby dismissed as withdrawn.

The application is disposed of accordingly.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI**

28.09.2020

Crl. Appeal No. _____
Smt. Sushma Dhawan & Ors.
Vs. Smt. Ruchi Verma & Anr.
PS Paschim Vihar West
U/s. 29 of Protection of Women from Domestic Violence Act, 2005.

28.09.2020


Fresh appeal U/s. 29 Protection of Women from Domestic Violence Act received by assignment. It be checked and registered.

Present : Sh. Atul Kumar, Ld. Counsel for appellant with
appellant in person.

Appeal perused.

Issue notice of appeal to respondent on PF/speed post/e-mail/Whatsapp/SMS, for 13/10/2020.

Appellant shall furnish copy of appeal and its annexures to respondent through e-mail/Whatsapp in PDF form.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 2235
State Vs Vinod Kumar Prasad
FIR No. 127/2019
PS EOW
U/s. 420/467/471/120B IPC**

28.09.2020

**This is an application moved for grant of regular bail
under Section 439 Cr.PC on behalf of applicant / accused Vinod
Kumar Prasad.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. A F Faizi, Ld. Counsel for applicant/accused has
appeared through video conferencing through Cisco
Webex platform, at personal room of the court.

Sh. Anish Bhola, Ld. Counsel for complainant.

The video call conference has been conducted on speaker
mode so that Ld. Counsel for applicant/accused is visible and audible
to all the persons present in the court room.

The court has been apprised by Ld. Counsel for
complainant that this is the seventh bail application filed by this
accused. However, the bail application mentions that this is the first

Contd..2..



Bail Application No. 2235
State Vs Vinod Kumar Prasad
FIR No. 127/2019
PS EOW
U/s. 420/467/471/120B IPC

-2-

bail application for the applicant/accused u/s 439 Cr.PC.

The applicant/accused is expected to disclose in each bail application about the factum of all previous bail applications filed by him in different Courts, with the copy of orders passed by the Courts on the bail applications, in order to facilitate the decision on each bail application.

Since the present application does not disclose about the filing of previous bail applications and orders passed by the Courts, Ld. Counsel for applicant/accused is enjoined to file the previous orders on bail applications filed on behalf of this accused in this case.

Put up for arguments on bail application on 01.10.2020.

On request of Ld. Counsel for applicant/accused, the matter is fixed for arguments through physical appearance. In the meantime, issue notice to IO to appear in person on the NDOH to assist the Court.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Deepak
FIR No. 66/2019
PS Kirti Nagar
U/s. 279/337/338/308 IPC

28.09.2020

**This is an application filed U/s. 439 CrPC on behalf of
applicant/accused Deepak for grant of regular bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Gautam Kumar, Ld. Counsel for applicant/accused.

Sh. A.D. Malik and Sh. Chirag Khurana, Ld. Counsel for
victims Shashi Bhushan Malik and Raju.

Arguments heard on bail from both sides.

1. The case pertains to an incident dated 22/02/2019 at time 11:15pm at night when a Mahindra commercial transport vehicle bearing no. DL-1LK-1418 hit victims Raju and Shashi Bhushan Malik. The driver of the vehicle (accused Deepak) fled from the spot after hitting the victims. The incident occurred at a pavement. The vehicle with which victims were hit is owned by accused Deepak.



Contd..2..

State Vs. Deepak
FIR No. 66/2019
PS Kirti Nagar

--2--

2. Initially, the FIR dated 23/02/2019 was registered at PS Kirti Nagar for the offence U/s. 279/337/338 IPC. Victim Raju gave the statement dated 23/02/2019 that he and victim Shashi Bhushan Malik were intentionally hit by accused Deepak.

3. During the investigation, the victims gave the statement that accused Deepak had old enmity with them regarding which they had lodged previous criminal complaints against him in PS Kirti Nagar on 27/11/2018 when accused Deepak had beaten guard Dinesh, who worked in the factory of Vijay Kathuria. In this regard, a DD entry no. 16A dated 28/11/2018 was registered in PS Kirti Nagar on complaint of Vijay Kathuria, the employer of victim Raju.

4. There is another DD entry no. 31A dated 14/12/2018 of PS Kirti Nagar as per which there was an altercation between Raju (victim herein) and Deepak (accused herein) on the issue of parking of vehicle.

5. The MLC of the victim Raju reflects that he sustained grievous injury of two pelvic fractures in the incident, whereas, victim

Contd..3..



State Vs. Deepak
FIR No. 66/2019
PS Kirti Nagar

--3--

Shashi Bhushan Malik also sustained grievous injury of fracture in pubic bone. Victim Shashi Bhushan Malik states that because of the incident he limps while walking as his pelvic joint cannot take pressure of walking.

6. The victims have given the statement U/s. 161 CrPC that accused Deepak used to threaten to kill them. At the time of incident, accused Deepak came on his vehicle at around 11:15pm and was shouting that he will not spare the victims. Then accused Deepak drove his vehicle on the footpath where victims were sitting and hit them with force because of which they fell on the ground. Thereafter, accused Deepak tried to again hit them but did not succeed.

7. The charge sheet reflects that after causing commission of offence, accused Deepak absconded and evaded arrest because of which NBW was obtained against him. He was arrested around 10 months after the incident on 08/12/2019 from Siliguri, West Bengal.

8. Complainant Shashi Bhushan states that while applicant /accused Deepak was absconding, he made threatening calls

Contd..4..

State Vs. Deepak
FIR No. 66/2019
PS Kirti Nagar

--4--


to him on the mobile phone of his brother Rajesh. Complainant has voice recording of the threatening calls made by applicant/accused Deepak.

9. Considering the gravity of offence committed by the applicant/accused, the direct evidence available against him, the potential threats to victims from the applicant/accused and the fact that applicant/accused Deepak absconded after committing the offence and was arrested 10 months after the incident in pursuance of NBW issued against him, I do not deem it safe to enlarge the applicant/accused on bail.

10. Moreover, the case is at the stage of charge and victims Raju and Shashi Bhushan need to be examined, the grant of bail to the applicant/accused can pose safety hazard to the victims/witnesses.

The application is disposed of accordingly.

Copy of this order be given dasti to both the parties and to the IO, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

State Vs Yogesh @ Matru & Ors.

FIR No. 146/2013

PS Anand Parbat

U/s. 302/307/323/324/34 IPC

28.09.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

None for the applicant Surender Kumar despite repeated calls.

None has appeared on second consecutive date on behalf of applicant.

The present application is dismissed in default for non-prosecution. Accordingly, application disposed of.

File be consigned to Record Room.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI**

28.09.2020

UID No.

CA No.

Pranav Sharma & Ors. vs. Namrata

PS Tilak Nagar

U/s. 29 Protection of Women from Domestic Violence Act

28.09.2020

Present: Sh. Manu Padalia, Ld. Counsel for appellants.

At this stage, no prima-facie ground is made out for stay of operation of impugned order dated 02.09.2020.

Fresh appeal was received by way of assignment on 26.09.2020. It be checked and registered.

Issue notice of the appeal to the respondent through SMS/e-mail/ Speed Post/Whatsapp on filing of PF, returnable for 15.01.2021.

Upon service of notice, respondent is directed to file reply to the appeal through e-mail with advance copy of the appellant before the NDOH.



(VISHAL SINGH)
ASJ-03, WEST/DELHI

28.09.2020

SC No. 57508/2016
State Vs. Mohd. Nafees & Ors.
FIR No. 653/2015
PS Ranhola
U/s. 498A/304B/34 IPC

28.09.2020

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.


All accused persons Mohd. Nafees, Mohd. Hasib and Mst. Shabnam Begum on interim bail.

Sh. Sundeshwar Lal, Ld. Counsel for all the accused persons.

Vide separate judgment of even date, announced in the open Court, accused Mohd. Nafees, Mohd. Hasib and Mst. Shabnam Begum are acquitted of the offence charged against them. All the accused persons are on interim bail. The previous bail bonds are cancelled.

All the accused persons have furnished fresh bail bonds U/s. 437A CrPC in the sum of Rs.25,000/- each. The same are considered and accepted.

File be consigned to record room after completing of all necessary formalities.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Azad Singh @ Mamu
FIR No. 541/2020
PS Paschim Vihar East
U/s. 392/308/324/506IPC

28.09.2020

This is an application filed U/s. 438 CrPC on behalf of applicants/accused Azad Singh @ Mamu for grant of anticipatory bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Kartik Kaushik, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at the personal Webex room of the Court.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

IO ASI Suresh is present and files reply to the application for grant of anticipatory bail. Reply perused.

Arguments heard on bail application from both sides.

1. As per FIR dated 09/09/2020, applicant/accused Azad Singh @ Mamu, who is listed bad character of PS Paschim Vihar East, assaulted complainant Prince on 07/09/2020 at around 11:30 pm

Contd..2..



State Vs. Azad Singh @ Mamu

--2--

FIR No. 541/2020

PS Paschim Vihar East

in front of Hanuman Mandir, Peeragarhi Camp, Paschim Vihar, and caused sharp injury on his legs. Applicant/accused had beaten the complainant on his head and face with handle of the knife. The applicant/accused also robbed the complainant of his mobile phone. Since the applicant/accused is BC of the area, complainant could not muster courage to report the matter against him. Moreover, complainant was under jaw pain and was not able to speak because of which he could not give statement till 09/09/2020.

2. Applicant/accused has criminal antecedents of involvement in 25 prior cases, including cases of murder, attempt to murder, robbery, snatching, theft, under Excise Act and Arms Act, prior to present case. The fear of complainant seems, prima facie, justified. The MLC of complainant reflects clean lacerated wounds on both thighs, abrasion on head and swelling on cheeks.

3. Ld. Counsel for applicant / accused has submitted that the complainant is a habitual litigant, who recently got registered a prior case FIR No. 375/2020, PS Paschim Vihar East, U/s. 323/324/341/34 IPC, against another person in order to extract money

Contd..3..



State Vs. Azad Singh @ Mamu --3--
FIR No. 541/2020
PS Paschim Vihar East

from him to settle the matter. In the present too, the complainant intends to extort money from the applicant/accused by getting a false case registered against him.

4. Ld. Addl. PP has submitted that merely because the complainant got registered an FIR against another person, does not make him a habitual complainant.

5. Indeed, considering the prima facie credible case against the applicant/accused and his criminal antecedents of involvement in 25 criminal cases, I find no reasonable ground for grant of anticipatory bail to applicant/accused. The application for grant of anticipatory bail is, therefore, dismissed.

The application is disposed of accordingly.

Copy of this order be given to IO, as prayed for.

Copy of this order be also sent dasti to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

State Vs Yogesh @ Matru & Ors.

FIR No. 146/2013

PS Anand Parbat

U/s. 302/307/323/324/34 IPC

28.09.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

None for the applicant Surender Kumar despite repeated calls.

None has appeared on second consecutive date on behalf of applicant.

The present application is dismissed in default for non-prosecution. Accordingly, application disposed of.

File be consigned to Record Room.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
28.09.2020